

STATEMENT

(Rs. in crores)

Name of Scheme	Amount allocated 1994-95	Amount allocated 1995-96	Total	Amount utilised upto 31.3.96 as reported by State Govt.
Integrated Development of Small and Medium Towns (IDSMT) Scheme	0.71	1.10	1.81	0.17
Mega City Scheme	16.10	18.08	34.18	*79.31
Scheme for provision of Infrastructure Facilities in Displaced Persons Colonies of West Bengal	—	**20.00	20.00	1.05

* Includes expenditure against the total releases made from 1993-94 to 1995-96

** Include Rs. 2.33 crores reimbursed to Government of West Bengal against expenditure already incurred

[Translation]

Adulterated Mobil Oil

837 SHRI PANKAJ CHOWDHARY : Will the PRIME MINISTER be pleased to state

(a) whether the Government are aware that adulterated mobil oil is being sold in the country,

(b) if so, the details thereof;

(c) the number of persons arrested by the Government in this regard and the action taken against them; and

(d) the effective steps taken by the Government to check to selling of adulterated mobil oil in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T R. BAALU) : (a) to (c). No complaints regarding the sale of adulterated Mobil Oil in the country have been received by the Government

However, during 1995-96, a total number of 3457 Lube samples have been drawn by the Oil Industry, out of which 131 samples have failed to meet the specifications wherein action has been initiated as per the provisions of Marketing Discipline Guidelines against the concerned dealers.

(d) To ensure that no adulterated Mobil Oil is marketed through Retail Outlets, the Oil Industry conducts surprise as well as regular checks at the Retail Outlets and draws samples for test purposes. In respect of samples not conforming to the specifications, action under Marketing Discipline Guidelines is taken.

[English]

Oil Well in Godavari Basin

838. SHRI DADA BABURAO PARANJPE : Will the PRIME MINISTER be pleased to state

(a) whether the report of the one man enquiry committee set up by the Government to go into the causes of the blow out of ONGC's well at Pasarlapudi in Krishna Godavari Basin is still under the consideration of the Government;

(b) if so, the steps taken by the Government to make public the report;

(c) the number of families displaced due to fire, and

(d) the relief given to these families by ONGC?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T R. BAALU) : (a) and (b) The Government has already considered the report of the One-man Enquiry Committee and it is not proposed to make the report public

(c) and (d). While some temporary evacuation was necessary, no family was displaced due to the blow out

Land Ceiling

839 SHRI HARIN PATHAK : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state

(a) whether the Union Government have any proposal under consideration to re-determine the land holding limit ceiling;

(b) if so, the details thereof;

(c) the action taken against Benami Land holdings during the last three years;

(d) whether some State Governments have submitted proposals to raise the maximum limit of land holdings; and

(e) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). There is no proposal under consideration with the Union Government to redetermine the land holding limits ceiling.

(c) The issue relating to taking action against Benami Land Holdings has been inter-alia discussed at various fora including Revenue Ministers/Chief Ministers Conferences. In the recently concluded Revenue Ministers Conference held on 27.12.95 it was inter-alia decided that panchayats should be allowed to assist the Revenue officials at various levels in unearthing the surplus land which include Benami holdings in addition to detection of concealed tenants and unrecorded share-croppers. The recommendations of the Conference have been forward to the States for taking appropriate steps in the matter.

(d) and (e). The State Governments of Maharashtra and West Bengal had submitted the proposals to raise the maximum limit of land holdings. Subsequently, both the States have withdrawn their proposals. The Government of India have not taken any decision to raise the maximum limit of the land holdings.

Power Projects in Maharashtra

840. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state

(a) whether several new power projects of Maharashtra are awaiting clearance of the Union Government;

(b) if so, the details thereof;

(c) the reasons for delay to give clearance to these projects; and

(d) whether any time bound programme has been framed to clear all the projects within the stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). The details of power projects of Maharashtra, which are under examination in the Central Electricity Authority (CEA) for accord of

techno-economic clearance, are given below :

S.No.	Name of the Project	Capacity (MW)
1.	Patalganga CAPP (M/s. Reliance Patalganaga Power Pvt. Ltd.)	410
2.	Chikaldara H.E. Project (Pumped Storage Scheme)	2x200
3.	Uran G.T.P.P. Exam.	400

(c) and (d). Patalganga Project has been accorded in-principle clearance. Additional information/clarification have been sought from the project authorities by the CEA for consideration of accord of techno-economic clearance to the other two projects. The project authorities are required, as per the prescribed procedure, to obtain besides the techno-economic clearance from CEA, the requisite statutory and other clearances from the sanctioning agencies at the Centre and in the State. The status of these projects is being monitored regularly by the Ministry of Power and the Central Electricity Authority to expedite the requisite clearances.

[Translation]

CAPART

841. SHRI LALIT ORAON : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether social organisations of Bihar have been provided grants under 'CAPART' scheme from January 1, 1994 to June 30, 1996; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) CAPART has reported that during the period 1.1.1994 to 30.6.1996, it has sanctioned 436 projects to voluntary agencies in Bihar. Out of the sanctioned amount of Rs. 12.97 crores for these projects, CAPART has since released Rs. 6 crores to the concerned voluntary agencies.

[English]

Utilisation of MP's Funds

842. SHRI RAJIV PRATAP RUDY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the funds earmarked through MPs' recommendations in the States of Bihar, U.P., Orissa and West Bengal have not been utilised for 1994-95, 1995-96;